

HIGH COURT OF MANIPUR
AT IMPHAL

N O T I F I C A T I O N
The 19th December, 2018

No. HCM/A-1/2013-A&E(J)/Vol.I/ : In pursuance of the Full Court Resolution dated 13.12.2018, the amendment of Rule 7 of the Manipur Judicial Service Rules, 2005 vide Notification dated 13.11.2018 making knowledge of State Official language as an essential qualification, the increase in the number of vacancy to 5(five) the directions of Hon'ble Supreme Court of India vide Order dated 04.05.2017 in WP(C) No. 294 of 2015 and Order dated 15.11.2018 in Civil Appeal No. 1867 of 2006 for initiating process of direct recruitment of 5 (five) posts of Manipur Judicial Service Grade-I from Bar (District Judge Entry Level), the NOTIFICATION bearing No. HCM/A-1/2013-A&E(J)/Vol.1/ dated 04.08.2016 for direct recruitment of 4 (four) posts of MJS Grade-I from Bar stands withdrawn and is cancelled.

A fresh Notification will be issued for direct recruitment of 5 (five) posts of MJS Grade-I from Bar (4 regular & 1 ad-hoc co-terminus with 14 Finance Commission Award) in terms of the amended Rules as on the date of fresh notification.

Those who had already applied pursuant to Notifications dated 21.08.2015, 12.04.2016 and 04.08.2016 would be permitted to apply afresh as and when the new notification is issued and would be eligible to appear if they were within the stipulated age at the time of the earlier Notifications which has been withdrawn as cancelled.

It is made clear that selection of the 4th selected candidate of the regular vacancy would be subject to the final result of writ petition being

WP(C) No. 294/2015 in terms of order dated 04.05.2017 passed by the Hon'ble Supreme Court of India.

The candidates who have applied and paid fees earlier in the year 2015 and 2016 on earlier Notifications, since cancelled, and are willing to participate in the fresh selection, their fee for the new selection as and when notified would be adjusted against the fees paid earlier, subject to payment of excess, if any, applicable. If the applicants/candidates of earlier Notifications, if they seek refund, the fee would be refunded.

By Order etc.


(A. GUNESHWAR SHARMA)
REGISTRAR GENERAL
HIGH COURT OF MANIPUR

No. HCM/A-1/2013-A&E(J)/Vol.I/26955-62 Dated the 19th December, 2018.

Copy to:

1. The Registrar (Judicial)/(Admn.), High Court of Manipur.
2. The Deputy Registrar (Judl.)/(Accounts)/(Admn.), High Court of Manipur.
3. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
4. The P.S. to Hon'ble Mr. Justice L.S. Jamir.
5. The P.S. to Hon'ble Mr. Justice Kh. Nobin Singh.
6. The System Analyst, High Court of Manipur for uploading the same to the official website for information of the general public.
7. The Superintendent (Estt-I), High Court of Manipur.
8. Concerned filed.


(A. GUNESHWAR SHARMA)
REGISTRAR GENERAL
HIGH COURT OF MANIPUR